

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.10669 of 2019

(Arising Out of OIA-KCH-EXCUS-000-APP-193-194-2018-19 Dated 28/11/2018 Passed By
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-KUTCH
(GANDHIDHAM))

Sumilon Polyester Ltd

Plot No 43 P Nh 8a Village Varsana
Anjar, Kutch
Gujarat

.....Appellant

VERSUS

C.C.E.-Kutch (gandhidham)

Central Excise & Service Tax Commissionerate, Central Excise Bhavan Plot No. 82, Sector
8, Gandhidham(Kutch)
Gandhidham(Kutch)
Gujarat

.....Respondent

APPEARANCE:

None appeared for the Appellant
Shri R.P Parekh, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

Final Order No. A / 10037 / 2022

DATE OF HEARING: 21.01.2022

DATE OF DECISION: 21.01.2022

RAMESH NAIR

Shri R.P Parekh, Learned Superintendent (AR) appearing for the
Revenue submits that the case has been settled under SVLDR Scheme -2019
and he has also produced SVLDR-4 Certificate.

2. Accordingly, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**RAMESH NAIR
(MEMBER JUDICIAL)**

Geeta